

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
ORIGINAL APPLICATION NO. 203 OF 2021
IN THE MATTER OF :**

DEVIDAS KHATRI

..... APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

.... RESPONDENTS

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Place: New Delhi

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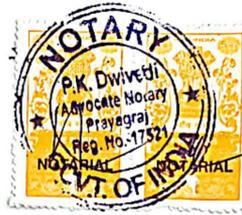


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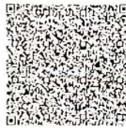
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 Purchased by : NIRMAL RANI CHAWLA
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
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 Second Party : Not Applicable
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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 203 OF 2021

IN THE MATTER OF :

DEVIDAS KHATRI

..... APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

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OBJECTION TO JOINT COMMITTEE
REPORT DATED 23.02.2023 ON BEHALF
SMT. NIRMAL RANI CHAWLA
REGARDING HER MINING LEASE AT
VILLAGE BANKIPUR, TEHSIL BARA,
DISTRICT PRAYAGRAJ AND WASHING
PLANT AT VILLAGE LAKHANPUR, TEHSIL
BARA, DISTRICT PRAYAGRAJ

I, NIRMAL RANI CHAWLA, wife of late Yogendra Lal Chawla, aged around 75 years, resident of 11 Church Lane, Allahabad presently at New Delhi do solemnly affirm on oath as under:

1. That the deponent is project proponent and lease holder of 48.86 hectare of land at Arazi no. 01, 12 to 24, 26 to 31, 33, 35 to 49, 62, 65, 66, 67 and 77 at Village Sonauri Bankipur Tehsil Bara, District Prayagraj and Arazi no. 245, 246, 247, 253, 256 to 263 at Village Chatehra



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Gurehata, Tehsil Bara, District Prayagraj for mining of silica sand from the said lease area. Being the owner and lease holder the deponent is well aware of the circumstances and facts of the present case and hence competent to swear the present affidavit.

2. That in the joint committee report filed before this Tribunal with letter dated 23.02.2023 observations are made against the deponent alleging non-compliance and violations of the environmental laws and proposing for imposing of environmental comepnasation. The deponent has gone through the entire report of the joint committee and he is, thereafter, giving a reply to the said report of the joint committee dated 23.02.2023.
3. That before making the reply on the observations made by the joint committee in its report dated 23.02.2023 the deponent herein raises the following preliminary objections against the inspection report under reply :
4. **Preliminary Objection :**

- 4.1. That it is submitted that the joint committee report under reply is null and void and deserves to be rejected being not admissible for the reason that the same is not in consonance with the order passed by this Hon'ble Tribunal on 01.08.2022. This Hon'ble Tribunal has by order dated 17.05.2022 constituted



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a high level committee of 5 members consisted of Regional Directors of MoEF and CPCB, Member Secretary UPPCB, District Magistrate Prayagraj and a nominee of India Bureau of Mines as members. However, the report under reply is not submitted by the joint committee constituted of members as directed but of members much junior to them.

- 4.2. That a persual of the report will reveals that the report is prepared as well as submitted by the members junior in rank than the ones appointed by Hon'ble Tribunal. Moreover, a persual of the last page of report will also reveal that signatures were also made on three separate sheets on different dates online suggesting that report was not jointly prepared and signed but signed by receiving the last page online and providing the scanned copy of the same to be attached with the report.
- 4.3. That the report does not contains the signatures of all the members of the joint committee on all pages and none of the annexures attached with the report are signed by the said members, thus making the same not admissbile.
- 4.4. That it is further submitted that in light of existing report of joint committee of Divisional Commissioner, who were also higher in rank to the



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present members, this report loses its authenticity. Hence, it is submitted that there is no reason for relying on the said report hence it should be rejected.

- 4.5. That it is further submitted that as per the report, joint committee has conducted field visits on 01.09.2022 and 02.09.2022 and then from 16.11.2022 to 18.11.2022. However, it is submitted that the deponent is not aware of any such inspection as neither the deponent was informed of the said dates or timing and hence the deponent denies all the allegations made in report on basis of such inspection in violation of natural justice.
- 4.6. That even in the report no specific date and time is given when the joint committee have visited and inspected the mines of deponent. Also, in view of the fact that report is not jointly signed it also becomes doubtful whether entire team or few member of joint committee have inspected the mines. Thus, the report deserves to be rejected.



5. **Reply to the Joint Committee Report**

- 5.1. That at the outset the contents of paragraph no. 5 of the joint committee report is denied. The deponent

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has not committed any illegality in her mining activity and there has not been any non-compliance by the deponent. It is further submitted that contents of the paragraph are general in nature and does not specifically hold deponent liable for the alleged non compliances. The deponent is duly operating her silica sand mines under the lease renewal granted to him for 20 years. Deponent submits as under in further reply to the para 5 of the joint report.

5.1.1. That the lease of the area for mining of silica sand was applied for second renewal by application dated 11.09.2013. The said application was accepted by letter dated 08.07.2014 for renewal of mining lease of silica sand for 20 years from 28.11.2008. Pursuant to the said a renewal lease deed was dated 11.08.2014 was executed between the parties. A copy of the letter from the Deputy Secretary, Govt. of U.P. dated 08.07.2014 is herewith attached and maked as ANNEXURE R-1.



5.1.2. That on 08.07.2014 the deponent was granted Environment Clearance from the State Level Expert Appraisal Committee,

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Uttar Pradesh for silica sand mining at Arazi no. 01, 12 to 24, 26 to 31, 33, 35 to 49, 62, 65, 66, 67 and 77 at Village Sonauri Bankipur Tehsil Bara, District Prayagraj and Arazi no. 245, 246, 247, 253, 256 to 263 at Village Chatehra Gurehata, Tehsil Bara, District Prayagraj on area of 48.86 hectare. The EC specifically provided for proposed production capacity of 60,000 tons per anum of silica sand. A true copy of the EC from the SEIAA dated 08.07.2014 is **ANNEXURE R-2**

- 5.1.3. That the mining plan for mining in Village Sonauri Bankipur and Village Chatehra Gurehata, Tehsil Bara, District Prayagraj for total area of 48.86 hectare was approved by the concerned authority on 24.07.2015. The mining plan was approved for a period of 5 years for a total production quantity of 60000 tons per annum. A fresh mining plan was approved by the concerned authority on 10.01.2020 for a further period of 5 years. A true copy of the mining plan dated 24.07.21015 and 10.01.2020 is attached herewith and



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marked as ANNEXURE R-3 and ANNEXURE R-4, respectively.

- 5.1.4. Pursuant to EC deponent has also obtained the required permission and CTOs under the Air and Water Act from the UP Pollution Control Board for its mining operations. The deponent has on 18.04.2018 paid a sum of Rs. 1,10,000 and Rs. 1,10,000 to Regional Officer, UPPCB towards Air and Water CTOs fee for five years from 2014 to 2018 and for renewal fee for 2018 to 2019. Thus, on 20.05.2018 deponent was granted CTO under Air and Water Act from 30.04.2018 to 31.2.2019. Thereafter, CTOs under Air and Water Act from 01.01.2020 to 31.12.2022 was granted on 29.03.2020. Then a consolidated consent under Air and Water Act from 01.01.2023 to 31.12.2027 was granted on 15.01.2023. Hence, any allegations in report to the contrary are false. A copy of the cheques paid for the CTO from 2014 to 2018 is attached herewith and marked as ANNEXURE R-5, copy of the CTOs under the AIR Act and Water Act dated 20.05.2018 is is attached herewith and



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marked as ANNEXURE R-6, copy of the CTOs under the AIR Act and Water Act dated 29.03.2020 is attached herewith and marked as ANNEXURE R-7 and copy of Consolidated consent under the Air and Water Act dated 15.01.2023 is attached herewith and marked as ANNEXURE R-8.

5.1.5. That in addition to the above stated fact it is pertinent to mention here that there has never been any complaint or any proceeding against the deponent for violation of the emission standards. There has been no emission of pollutants from mining more than the permissible limits and all the necessary steps to keep emission standards within the limit has been taken, like sprinkling of water, covering of mined materials, plantation to keep soil bind together.

5.1.6. That ex post facto grant of EC was upheld by Hon'ble Supreme Court in cases of **Electrosteel Steels India Ltd. v. Union of India**, Civil Appeal No. 7576-7577 of 2021 decided on 09.12.2021,



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Pahawa Plastic Ltd. Dastak NGO, Civil Appeal No. 4795 of 2021 decided on 25.03.2022, **D. Swamy v. Karnataka State Pollution Control Board**, Civil Appeal No. 3132 of 2018 decided on 22.09.2022. The Court has held that that ex post facto clearances and/or approvals and/or removal of technical irregularities in terms of a notification under the EP Act cannot be declined with pedantic rigidity, oblivious of the consequences of stopping the operation of mines, running factories and plants. In light of the said judgement it can be concluded that in case where no violations of emissions standards were found and CTO was ex-post facto granted no fault can be assigned to the project proponent like deponent in present case.

- 5.1.7. That the deponent has been carrying on the mining operations in strict compliance of law and there has been attempt on part of the deponent to violate any condition of law in this respect. The deponent has never mined any area other than her mining lease. The report under reply does not point out any such illegal mining beyond the mining



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area as against the deponent. Hence, the said allegations are not correct. The allegations also being based on alleged inspection as objected in preliminary submission deserves to be rejected. The allegations against the deponent at pg 258 regarding illegal production in year 2017-18 is incorrect. The Deponent has duly applied and also made the payment for the CTO, moreover, there has been no emission above the standard quantity. Hence, absence of CTO was mere an irregularity and not illegality. Moreover, the quantity specified in the table at page 258 is also not admitted as the same is not obtained from the deponent. As evident from page 234 the entire data of production was allegedly received on whats app from DMO. Hence, being unaware of the data sent and the record from which it was sent the deponent denies the said data.



- 5.1.8. That even from the observation of the joint committee in para no. 5.10, 5.11 and 5.16 it is evident that deponent has not been mining outside the lease area as since long mining is being done around the said area

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by others. Thus, allegations against the deponent are baseless and not correct.

- 5.1.9. That allegations of excess mining in report under reply is also baseless and general in nature. The deponent has mined only as per the conditions and approvals in EC. The column "x" at page 234 of the report itself showed that the deponent has achieved far less than the proposed tons of production in each year. Though the deponent does not confirm to the data showed, however, being a submission in report on part of the committee the same is binding as against the joint committee.
- 5.1.10. The allegations of non-compliance of EC conditions, mining plan and CTO by the lease holder are general in nature and not specifically against the deponent. Hence, the same are not admissible. The report under reply does not specifically points the conditions of the mining plans, EC or CTO that is being violated. The deponent still submits that he has been doing plantation around the mining area but being a dry rock region most of plants do not survive.



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So far as operation of washing plant, dryers within lease area is concerned the deponent denies the allegations. However, it is submitted that neither the EC, nor mining plan nor CTO of the deponent states any such condition. Deponent has technically qualified employees, pillars are also erected. The photographs of the plantation activity carried out, sign board is attached herewith and marked as ANNEXURE R-9, and ANNEXURE R-10.

- 5.1.11. That the column no. "xi" at page 234 alleges about the requirement of DGPS or Differential Global Positioning System not done by the deponent. It is submitted that the allegations are misleading for two reasons, (i) same is not a condition in EC or mining plan (ii) requirement for DGPS survey is mandatory for major minerals only and silica sand is minor mineral. The other allegation about mining being not done as per approved mining plan is absurd and highly incorrect. The report fails to specifically state the violation committed in mining as against the mining plan. Lastly, conditions of mining plan does falls within



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environmental law, therefore, its violation is delath with under Rule 59 of the U.P. Minor Minerals (Concession) Rules 1963. Hence, report under reply has made observation irrelevant in present proceedings.

5.1.12. That in respect of column no. "xii" at page 234 it is submitted that:

- Deponent has done peripheral fencing of the excavated area and the observation to the contrary in th report under reply is incorrect.
- Deponent has provided all the protective gears to her workers apart from the safety training. Due to warm and hot climate workers avoid wearing the same, however, deponent has strict policy of employee safety.
- Observation regarding not conducting monitoring of emission parameters at site is baseless as the deponent has been montoring the same regularly while the report under reply makes merely bald



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allegations. Six monthly report is also being sent to UPPCB with the requisite information.

- Deponent is continuously monitoring the ground water level and its quality. In compliance of the EC mining activity is kept above the underground water level by deponent.
- Deponent is storing top soil at a deisgnated area and also have OB waste management in place.
- It is incorrect that the deponent is doing mining using JCB. The depth of the mines are kept with the limits as per EC. The JCB is only used for the purpose of loading of mined mineral in the loaders.

Photographs of the top soil storing, OB Waste management, sprinkling of water is attached herewith and marked as **ANNEXURE R-11**



A copy of the invoice dated 08.09.2022 of purchase of the safety gears and equipment

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for the workers is attached herewith and marked as ANNEXURE R-12.

- 5.1.13. That in respect of column no. "xiii" at page 235 as no specific obseravation is made in respect of th depoent hence no reply is needed. However, a submission in respect of the CTO has been made in preceedings paragraphs.
- 5.1.14. That in respect of column no. "xiiiv" at page 235 it is submitted that :
- Deponent denies all the observations at the outset as the the satellite imagery does not specifies any geo cordinates or scale of map to establish the lease area and extent of mining done. Satellite imagery establishes nothing except the geographical changes in past years.
 - Satellite imagery in report under report does not esablish that there has been any mining outside the lease area or that the mining outside lease, if any, was done by deponent.



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- Regarding non significant mining operations from 2017 to 2022 does not means any illegality. No fact of mining outside lease can be established from the satellite imagery.
- The satellite imagery does not establishes anything regarding green belt. Hence, observation are misleading.

5.1.15. The deponent has obtained CTO for mining of silica sand only as is evident from the document on record and he is mining silica sand in lease area as per the CTO only. Observation of CTO being granted for sand/ morrum is incorrect and contrary to record itself. The CTO in favour of deponent, as stated above, clearly mentions the production capacity which is as per the EC granted.

5.1.16. The observation regarding extraction and selling of more than one mineral as permitted is misleading and incorrect. There is no evidence on record that the deponent is involved in any illegal activity



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of extraction and selling mineral other than silica sand.

5.1.17. In respect of the tallying of the entire production rased from the area since the beginning as submitted in 5.9 of the report under reply it is submitted that the same is absurd and without application of mind for the reason that the same is beyond the scope of the present proceedings. Further, under the National Green Tribunal Act 210 the Hon'ble Tribunal is empowered to go only 5 years back. Thus, tallying data for 40-50 years back is nothing but absurduty. Moroever, neither the deponent is in possession of such old data nor is aware of the mining activity carried out back then.

5.1.18. That in respect of illegal and abandoned mining pits and spread throughout the area etc. the said observations are not pertaining to the deponent hence ought no be read against him. However, it is submitted that these observations shows and establishes that there has been illegal mining by other perons in the region and the deponent being an easy target for being a lease holder



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is made liable for such activities without any fault on her part.

5.1.19. That in respect of illegal storage sites (loose and packed) it is submitted that absence of storage license under the U.P. Mineral Storage and Transportation Rules 2018 is not covered under any of the EC, CTO or any of the environment laws to be a non compliance of environmental laws. Hence, the same is beyond the scope of these proceedings. Further, there has not been any mention that the said storage in any manner is causing pollution in the region. Hence, the same deserves to be ignored apart from general in nature. The deponent, however, denies that the joint committee found any of such storage belonging to the deponent.

5.1.20. In respect of the allegations of pits being created by leaseholders it is submitted that the same is false and based on no evidence at all. The deponent has not made any deep pit during any time by any unscientific mining. The allegations being not specific against deponent deserves to be ignored.

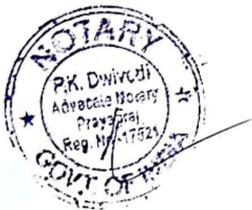


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5.1.21. That at this stage it may be pertinent to state that as mentioned in the report under reply in para 5.10. earlier a lease in perpetuity was granted to Rani Rajendra Kumar Ba which recited that Pushpraj Kripa Patra Maharao Raja Kamlakar Singh, Bara Estate, was ex-landlord and he has leased out vide registered deed dated 25.7.1947, land of abovestated 46 villages for quarries of stone, ballasts, kankar, morung and sand, described in Schedule A. The said deed was ordered for recognition by U.P. Government's order dated 15th December, 1956 in terms of Section 108 (1) of U.P. Zamindari Abolition and Land Reforms Act, 1950 (hereinafter referred to as "Act, 1950") to the lessee. The said perpetual lease also contained a clause of enhancement of annual royalty at the end of every fifty years from the date of execution of lease to the extent of ten per cent.

5.1.22. That on the strength of the said perpetual lease mining activity for various minerals was carried on by local villagers and others



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on contract basis with Rani Rajendra Kumar Ba without any environmental clearances.

5.1.23. In 2013 High Court of Judicature At Allahabad held perpetual lease deed of 1959 in favour of Smt. Rani Rajendra Kumari Ba to be illegal and not valid lease deed under Mines and Minerals (Development and Regulation) Act, 1957, under which she was allowed an absolute, uncontrolled and unrestricted right of mining in perpetuity without any restriction so as to virtually conferring upon her ownership right thereupon except to the extent of payment of royalty to the Government.

5.1.24. For more than 50 years a large scale unmonitored, uncontrolled and unscientific mining of various minerals was done under the authority of Rani Rajendra Kumari Ba which created mining pits in the entire region. Rani Rajendra Kumari Ba never obtained any EC on ground of being perpetual lessee.



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5.1.25. It was only on interference by High Court illegal mining by Rani Rajendra Kumari Ba stopped in 2013. However, there started unorganised mining by local people who have been engaged since generation in mining since 1940s-50s. The said locals and unorganised persons now resort to illegal mining of various minerals including silica sand without obtaining lease and without compliance of any statutory norms.

5.1.26 That at present there are 7 lease holders including deponent engaged in valid and legal silica sand mining. However, on illegal mining by the said local unorganised persons the lease holders being the easy target are general penalised under the respective Act as the said locals could not be located or identified. Thus, observations pertaining to illegal pits and mines are not attributable to the deponent.



5.2. That at the outset the contents of paragraph no. 6 of the joint committee report is denied. The deponent has not committed any illegality in operation of silica sand washing plants in name of M/s New Triveni Minerals Lakhanpur, Bara, Prayagraj for

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silica sand washing. The contents of the paragraph under reply in the report are general in nature and does not specifically hold deponent liable for the alleged non compliances. There is no other specific non compliance observed or alleged against the deponent regarding its wasing plants. Deponent submits as under in reply to the para 6 of the joint report.

5.2.1. The washing plants of the deponent M/s New Triveni Minerals Lakhapur, Bara, Prayagraj has capacit of 1500 Tons per month. The deponent is running her washing plants in due compliance of the respective Acts, Rules and provisions pertaining to Environment Protection. The CTOs of the washing plant is valid through 26.03.2021 to 31.03.2024.



5.2.2. That no non-compliance was found in respect of the washing plants of the deponent by the joint committee as evident from the report under reply wherein no specific allegation is made against deponent.

5.3. That regarding observations about action taken by local administration none of the FIRs are against the

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deponent and, therefore, no adverse inference can be drawn against the deponent on that basis. But the said FIRs and seizure of 1527.2 cubic meter of silica sand fortifies the fact that illegal mining is being done by people other than the deponent as stated in above paragraphs.

5.4. That in respect of the recommendation of environmental compensation against the deponent it is submitted that the same is arbitrary and wholly unjustified. The deponent denies that he is liable for environment compensation on following grounds :

5.4.1. Deponent is one of the lease holders of silica sand and is continuing operations as per the lease deed, mining plan, EC, CTO etc. still the joint committee has recommended for environment compensation against the deponent while the locals who are indulging in illegal mining have been left out arbitrarily. Non traceability of the said persons cannot absolve them of their liability and in the event no environment compensation could be recovered from them the same should be imposed upon the erring officials of the concerned



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departments for letting them continue illegal mining.

5.4.2. The computation done at page 253 is baseless and absurd. The formula applied by the joint committee is neither scientific nor admissible. It is submitted without admitting that for alleged illegal production of 22098 tons or 14732 m³ @ Rs. 675/- m³ environment compensation has been determined for 3.31 crore which itself appears to be sheer absurdity being 3 & 1/2 times its market value.

5.4.3. The deponent submits that there has not been any illegal mining by him in year 2017-18 and as submitted above in para 5.1.7 CTO was granted to the deponent after payment of the entire fee for five years and also granted renewal on deposit of fee.

5.4.4. The deponent also challenges the market value of silica as taken to be Rs. 675 per m³ by the joint committee. There is no proof or any evidence to substantiate the said market value of the silica sand. Hence, the same is purely based on assumption of joint committee



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5.4.5. The calculation by the joint committee is mechanical and based on no unscientific formula. Further, it has been held by Hon'ble Supreme Court in case of In order *Deepak Nitrite Ltd. v. State of Gujarat reported in 2004 (6) SCC 402* that in order to levy/ impose environmental compensation it is necessary to bring on record the environmental damage caused by the illegal production. Joint committee did not state any such damage.

5.4.6. It is further submitted that joint committee has taken market value of the alleged illegally mined mineral to be Rs. 99,44,100. On the said market value expenses for mining, CSR, CER, royalty, taxes etc. is also paid by the deponent which ought to have been deducted. The charges which the deponent has already paid and is not part of her revenue cannot be counted. Further, the environmental compensation is determined more than three times of the said value to Rs. 3.31 cr. Thus, the deponent is infact in far more worst



Bankipur, Chhatahra & Guretha Mines

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condition that the illegal miners who merely lost the cost on illegal mined silica sand on being seized, while deponent is made to suffer three times the alleged market value on which he has already payments to the government, authorities, labours etc.

- 5.4.7. That apart from the arbitrary, illegal and unjustified recommendation of environment compensation it is also against the economic interest of the society. Environment compensation to the tune of more than three times the market value of mineral will result in extreme financial difficulty to the deponent leading to the closure of the business and liquidation of the assets. Thus, many people directly and indirectly employed will lose their livelihood. Consequently, even aid and support of CER and CSR to people of nearby region will come to an end.



- 5.5. That the deponent has washing plant situated at Village Lakhanpur, Tehsil Bara, District Prayagraj. The washing plant is situated outside the lease area. A copy of the Ground Water Authorisation and CTO

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Nirmal Chawla

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is attached herewith and marked as ANNEXURE R-13.

5.6. At the cost of re-petition it is submitted that allegation of mining outside lease area is factually incorrect inasmuch as it is the specific case of the deponent that the Joint Committee has neither demarcated the illegal mining site nor recorded the statement of villagers during inquiry. There is no report of any officer from the Department of Mines and Geology or the Department of Forest that would indicate any illegal mining being conducted by the deponent beyond the leased site. The lease site of the deponent is surrounded by the expired leases and, therefore, the deponent is not responsible for illegal mining outside the allocated lease site.

6. That the Final Report is in nature of recommendations large focused on regulating the mining operations and preventing the illegal mining. As submitted hereinabove, the deponent is a law abiding citizen and has complied with the requirement of law while carrying out its mining operations. If this Hon'ble Tribunal deems it fit to issue further guidelines, based on the recommendations submitted by the Joint Committee, for initiating certain measures to strictly observe the letter of law while



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operation its mining activities, it would respectfully and dutifully abide by the same.

- 7. That the deponent submits that the report under reply may be considered on the strength of the submissions made in the preceeding paragraphs.
- 8. That the documents attached at Annexures to this affidavit are true copies of their respective originals.

Bankipur, Chhatahra & Guretha Mines
Nirmal Chawla
 Nirmal Rani Chawla
DEPONENT



VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

Verified at _____ on this ____ day of January, 2024.

Bankipur, Chhatahra & Guretha Mines
Nirmal Chawla
 Nirmal Rani Chawla
DEPONENT

Sri. *Nirmal Rani Chawla*
 Identified by _____
 Advocate to be his/her affidavit
 are true and correct which is here to
 verified and attested.

P.K. Dwivedi
P. K. Dwivedi
 Advocate Notary
 Govt. of India

11/01/24

IDENTIFIED BY
[Signature]
 ADVOCATE PRAYAGRAJ

क्र.०

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संख्या-3893/86-2013-301/77

प्रेषक,

गेन्दन लाल,
उप सचिव,
उत्तर प्रदेश शासन।

सेवा में,

श्रीमती निर्मल रानी चावला
पत्नी स्व० योगेन्द्र लाल चावला,
निवासी-11 चर्च लेन,
इलाहाबाद।

भूतत्व एवं खनिकर्म अनुभाग

लखनऊ दिनांक 8 जुलाई, 2014

विषय- श्रीमती निर्मल रानी चावला पत्नी स्व० योगेन्द्र लाल चावला, निवासी-11 चर्च लेन, इलाहाबाद द्वारा ग्राम सोनौरी बांकीपुर व छतेहरा घुरेहटा तहसील बारा, जनपद इलाहाबाद क्षेत्रफल 48.86 हे० के द्वितीय नवीनीकरण के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि खनिज परिहार नियमावली, 1960 के नियम 24(10) में राज्य सरकार में विनिहित शक्तियों का प्रयोग कर, विषयगत खनन पट्टे के द्वितीय नवीनीकरण हेतु आवेदिका श्रीमती निर्मल रानी चावला द्वारा दिनांक 11.9.2013 को 5 वर्ष 6 माह विलम्ब से प्रस्तुत किया गया आवेदन पत्र का विलम्ब मर्षण किया जाता है।

2. श्रीमती निर्मल रानी चावला पत्नी स्व० योगेन्द्र लाल चावला, निवासी-11 चर्च लेन, इलाहाबाद के पक्ष में जनपद इलाहाबाद के ग्राम सोनौरी बांकीपुर के आराजी संख्या-01,12 से 24, 26 से 31,33,35 से 49,62,65,66,67,77 व छतेहरा घुरेहटा के आराजी संख्या-245,246,247,253,256 से 263 कुल क्षेत्रफल 48.86 हे० तहसील बारा, जनपद इलाहाबाद क्षेत्र में सिलिका सैण्ड के खनन हेतु स्वीकृत खनन पट्टा को, खान एवं खनिज (विनियमन तथा विकास) अधिनियम 1957 की धारा 8(2) एवं खनिज परिहार नियमावली, 1960 के नियम-24क एवं 24ख के तहत निम्न अतिरिक्त शर्तों के साथ दिनांक 28.11.2008 से आगामी 20 वर्ष की अवधि के लिए द्वितीय नवीनीकरण किये जाने का निर्णय लिया गया है:-

- 1- आवेदक द्वारा पट्टा निष्पादन के पूर्व पट्टे के मद में देय समस्त धनराशि के भुगतान का प्रमाण पत्र प्रस्तुत कर दिया जायेगा।
- 2- स्वीकृत क्षेत्र का सीमाबन्धन निदेशालय के क्षेत्रीय कार्यालय द्वारा पट्टेदार एवं राजस्व अधिकारियों की उपस्थिति में किया जायेगा यदि कोई वन भूमि उक्त प्रस्तावित क्षेत्र में आती है तो उसका सीमांकन कर चिह्नित कर दिया जायेगा तथा पट्टेदार अपने खर्चों से सीमांकित क्षेत्र में निर्दिष्ट स्थानों पर सीमा स्तम्भ लगायेगा।

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- 3- यदि पूर्व स्वीकृत पट्टे के क्षेत्र में कोई वन भूमि आती है तो वह वन भूमि नवीकृत पट्टे में सम्मिलित नहीं होगी परन्तु ऐसी वन भूमि के लिये पट्टाधारक वन संरक्षण अधिनियम 1980 के प्राविधानों के अन्तर्गत केन्द्र सरकार से अनुमति प्राप्त करने की दशा में नवीकृत पट्टे में सम्मिलित किया जायेगा।
- 4- पट्टाधारक क्षेत्र में खानू. का विकास वैज्ञानिक ढंग से वेंच बनाकर अनुमोदित माइनिंग प्लान. के अनुसार ही किया जायेगा।
- 5- पट्टा विलेख का निष्पादन 6 माह के अन्दर किया जायेगा।
- 2- यदि आप उपरोक्त शर्तों पर 48.86 हेक्टेयर क्षेत्र पर सिलिका सैण्ड के खनन पट्टा के द्वितीय नवीनीकरण हेतु सहमत हों तो कृपया अपनी लिखित सहमति एवं खनन पट्टा विलेख भूतत्व एवं खनिकर्म निदेशालय, लखनऊ के माध्यम से शासन को भेजने का कष्ट करें।

भवदीय,

(गेन्दन लाल)
उप सचिव

संख्या-3893 (1)/86-2013 तददिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. निदेशक, भूतत्व एवं खनिकर्म, उत्तर प्रदेश लखनऊ।
2. जिलाधिकारी, इलाहाबाद।

आज्ञा से,

(गेन्दन लाल)
उप सचिव

//TRUE COPY//

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar

Vineet Khand-1, Gomti Nagar, Lucknow-226010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.co.in

Website : www.seidaup.com

To,

Smt. Nirmal Rani Chawla,
Owner,
11 Church Lane opposite Children Hospital,
Allahabad, U.P. 211002

Ref: 715/Parya/SEAC/654/2011/TA(M)

Date 08 July, 2014

Sub:- Environmental Clearance for Silica Sand Mining at Bankipur, Chhatahra and Guretha, Teh.-
Bara, Allahabad, U.P. (Leased Area 48.86 ha.)

Dear Sir,

Please refer to your application/letter dated 09/04/2014 and 18/05/2014 addressed to the Secretary, SEAC/Director, Directorate of Environment, U.P. The State Level Expert Appraisal Committee considered the matter in its meeting held on dated 06/06/2014.

A presentation was made by the project proponent and along with their consultant M/s GRC (I) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:

- 1- The environmental clearance is sought for Silica Sand Mine at Village-Bankipur, Chhatahra and Guretha, Tehsil-Bara, District-Allahabad, U.P. (Leased Area-48.86 ha).
- 2- The mining lease was previously granted to Shri Yogendra Lal Chawla S/o Shri Girdhari Lal Chawla for a period of 10 years with effect from 29/11/1978 to 28/11/1988. The lessee had applied for first renewal of mining lease for 20 years on 25/10/1998. In the mean time, the lessee Shri Yogendra Lal Chawla expired and since the mine is closed. An application for second renewal of mining lease has been submitted on dated 11/09/2013. A letter dated 27/01/2014 regarding the renewal of lease has been communicated by Department of mines and geology to State Govt. with recommendations for grant of lease in favour of Smt. Nirmal Rani Chawla, W/o of Late Shri Yogendra Lal Chawla. Details of related Aarazi nos. have been provided as 01, 12 to 24, 26 to 31, 33, 35 to 49, 62, 65, 66, 67, 77 of Village-Bankipur and 245, 246, 247, 253, 256 to 263 with total leased area 48.86 ha.
- 3- Proposed production capacity is 60,000 Tons/annum silica sand.
- 4- The mining leased area located between - 25° 17' 24.8" N to 25° 17' 58.4" N and 81° 39' 50.1" E to 81° 40' 17.9" E.
- 5- The mining will be opencast type and shall be carried manually.
- 6- A clear gap of 7.5 m will be provided along with the lease boundary as required under MMR, 1961.
- 7- The quarry planning, slope, height, width and length of the benches will be planned on the basis of deposit. Since the deposit is very shallow and beds are horizontal, the manual mining is most suitable.
- 8- Mining will be carried out by bench formation of benches. The height and width of bench in mineral will be 2.25 m and 3 m respectively. The slope of pit will be kept 45°.
- 9- Topsoil is scrapped and stored separately to be used for plantation or reclamation after back filling.
- 10- The mineral would be extracted and brought to the loading point manually.
- 11- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14-09-2006.
- 12- During operation the maximum nos. of workers will be 30-40.
- 13- The water requirement will be limited to 34.5 KLD which shall be met through ground water.

E.C for Silica Sand Mining at Bankipur, Chhatahra and Guretha, Teh. Bara, Allahabad, U.P. (Leased Area 48.86 ha.)

- 14- Mining plan along with progressive mine closure plan for the site has been approved by IBM vide letter no- UP/Allahabad/SISD/MPLN/R-01/10-11 dated 18/04/2011.
- 15- The Terms of Reference for the above proposal were issued through letter no-2004 dated 14/09/2011.
- 16- The public hearing was organized on dated 11/09/2012 at mining site under Chairmanship of ADM (Admn), Allahabad.
- 17- The project proponents have submitted final EIA report after incorporating details of public hearing through letter dated 09/04/2014.
- 18- The Project proposal falls under category – 1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 06-06-2014), the State Level Environment Impact Assessment Authority (meeting held on 11-06-2014) has decided to grant the Environmental Clearance to the project subject to the following general and specific conditions:

General conditions:

1. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
2. No change in the calendar plan including excavation, quantum of mineral silica sand, red ochre and waste should be made.
3. Conservation measures for protection of flora and fauna in the core & buffer zone should be drawn up in consultation with the local forest and wildlife department.
4. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂ & NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
5. Data on ambient air quality (RSPM, SPM, SO₂ & NO_x) should be regularly submitted to the State level impact Assessment Authority UP, MoEF, Regional Office located at Lucknow and the U.P Pollution Control Board once in six months.
6. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
7. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
8. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.
9. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
10. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the State level impact Assessment Authority UP, MoEF, Regional Office located at Lucknow and the U.P Pollution Control Board.

E.C for Silica Sand Mining at Bankipur, Chhatahra and Guretha, Teh. Bara, Allahabad, U.P. (Leased Area 48.86 ha.)

12. The project authorities should inform to the MoEF, Regional Office located at Lucknow regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
13. The MoEF, Regional Office located at Lucknow shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the MoEF, Regional Office located at Lucknow by furnishing the requisite data / information / monitoring reports.
14. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the State level impact Assessment Authority, U. P. MoEF, Regional Office, Lucknow, and U.P Pollution Control Board.
15. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
16. U.P Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the U.P Pollution Control Board and also at web site of the SEIAA at <http://seiaaup.com> and a copy of the same should be forwarded to the MoEF, Regional Office located at Lucknow.
18. Project falling within in 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.

Specific conditions:

1. The environmental clearance is subject to approval of the State Land use Department, Government of U.P. for diversion of agricultural land for non-agricultural use.
2. The project proponent shall obtain Consent to Establish from the U.P. State Pollution Control Board and effectively implement all the conditions stipulated therein.
3. The environmental clearance is limited upto mining of silica sand only. No washing process of mineral shall be included under this environmental clearance.
4. Plan for operational phase as approved by the competent authority shall be submitted.
5. A clear gap of 7.5 m will be provided along with the lease boundary as required under MMR, 1961.
6. A record of daily production capacity, engagement of man power and transport vehicles should be maintained.
7. The mining operations shall be restricted to above ground water table and it should not intersect the groundwater table.
8. The project proponent shall ensure that no natural watercourse and/or water resources are obstructed due to any mining operations.
9. The top soil shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation.
10. The over burden (OB) generated shall be disposed off at the earmarked site in accordance with the approved mine plan. The OB dump shall not be kept active for a long period of time and its phase wise stabilization shall be carried out. The OB dump shall be properly terraced so that the overall slope of the dump shall not exceed 27 degree. The OB dump should be scientifically vegetated with suitable native species to prevent erosion and surface run off. It shall be ensured that the OB does not flow into agricultural fields. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the SEIAA, U. P. on six monthly basis.
11. Catch drains and siltation ponds of appropriate size shall be constructed for the working pit, soil, OB and mineral dumps to arrest flow of silt and sediment into the agricultural fields and the water

E.C for Silica Sand Mining at Bankipur, Chhatahra and Guretha, Teh. Bāra, Allahabad, U.P. (Leased Area 48.86 ha.)

bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly de-silted particularly after the monsoon and maintained properly.

Garland drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and the over burden dump to prevent run off of water and flow of sediments directly into the agricultural fields and the water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains and de silted at regular intervals.

12. The void left unfilled in the area shall be converted into the water body. The higher benches of excavated void/mining pit shall be terraced and plantation done to stabilize the slopes. The slope of higher benches shall be made gentler for easy accessibility by local people to use the water body.
13. Peripheral fencing shall be carried out along the excavated area.
14. Dimension of the retaining wall at the toe of the OB dump and the OB benches within the mine to check run-off and siltation should be based on the maximum rain fall data.
15. Plantation shall be raised as 7.5 m wide green belt in the safety zone around the mining lease, over burden dump, around water body, roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 1000 plants per ha.
16. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM (PM₁₀ and PM_{2.5}) such as around crushing and screening plant, loading and unloading point and transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the U.P Pollution Control Board in this regard.
17. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, U.P Ground Water Board.
18. Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezo meters during the mining operation. The monitoring should be carried out four times in a year i.e., pre-monsoon, monsoon, post-monsoon and winter and the data thus collected shall be sent regularly to the SEIAA. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
19. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and ground water, if any) for the project.
20. Suitable rainwater harvesting measures on long term basis shall be planned and implemented in consultation with the Regional Director, U.P. Ground Water Board.
21. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded.
22. Drilling and Blasting operations shall not be carried out.
23. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
24. Consent to operate shall be obtained from the U.P Pollution Control Board, prior to start of enhanced production from the mine.
25. Liquid waste from toilets etc, should be properly managed so that ground water is not contaminated.
26. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and displayed at the site and followed accordingly.

E.C for Silica Sand Mining at Bankipur, Chhatahra and Guretha, Teh. Bara, Allahabad, U.P. (Leased Area 48.86 ha.)

27. Provision shall be made for the housing of labour near the site with all necessary infrastructure and facilities such as fuel for cooking, sanitation, safe drinking water, medical health care, crèche etc.
28. A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the SEIAA, U. P. 5 years in advance of final mine closure for approval.
29. All workers engaged must be covered under ESI as per mines act or under group insurance scheme.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.


(J. S. Yadav)

Member Secretary, SEIAA

No...../Parya/SEAC/654/2011/TA-M Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Allahabad, U.P.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. The Member Secretary, U.P. Pollution Control Board, Gomti Nagar, Lucknow.
7. Copy to Web Master/Guard file.


(Dr. R. K. Sardana)

Secretary, SEAC/
Director (I/c), Environment

//TRUE COPY//

COPY FOR LESSEE

CATEGORY: "B"

MINING PLAN

(Submitted under Amended UP Minor Mineral Concession Rule 34(2))

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Under Amended Rule 34(6) & (7) of UP Minor Mineral (Concession Rule 1963))

OF

BANKIPUR AND CHHATAHRA SILICA SAND MINE

VILLAGE - BANKIPUR AND CHHATAHRA, TEHSIL-BARA, DISTRICT-ALLAHABAD (U.P.)

LEASE AREA-48.86Ha (Forest Land Nil, Non Forest land-48.86ha)

LEASE PERIOD: 29.11.1978 TO 28.11.2028

PLAN PERIOD: 2015-16 TO 2019-20



(अनिल कुमार शर्मा)
ज्येष्ठ खान अधिकारी
भूतत्व एवं खनिकर्म निदेशालय,
उ०प्र०, लखनऊ

LESSEE

SMT. NIRMAL RANI CHAWLA
R/O: 11, CHURCH LANE
OPPOSITE CHILDREN HOSPITAL,
ALLAHABAD (UP).

Directorate of Geology and Mining, U.P.

APPROVED

with / without condition vide letter

No. 675/MP/15 dated 24/11/15

DIRECTOR

(अ. नारकर उपाध्याय)
निदेशक
भूतत्व एवं खनिकर्म निदेशालय,
उ०प्र०, लखनऊ

Prepared By:
PANKAJ PANDE

RQP/DDN/086/95/A

Validity up to 14th February, 2021

//TRUE COPY//

COPY FOR LESSEE

CATEGORY: "OTFM"

SCHEME OF MINING

(Submitted under Amended UP Minor Mineral Concession Rule 34(4))

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Under Amended Rule 34(6) & (7) of UP Minor Mineral Concession Rule 1963)

OF

BANKIPUR & CHHATAHRA SILICA SAND MINE

VILLAGE- BANKIPUR & CHHATAHRA,

DISTRICT-PRAYAGRAJ (U.P.)

LEASE AREA-48.86Ha

(FOREST LAND NIL, NON FOREST LAND-48.86HA)

LEASE PERIOD: 28.11.2008 TO 27.11.2028

PLAN PERIOD: 2020-21 to 2024-25

**LESSEE**

SMT. NIRMAL RANI CHAWLA

W/O LATE SHRI YOGENDRA LAL CHAWLA

R/O: 11, CHURCH LANE,

OPPOSITE CHILDREN HOSPITAL

नर्मल कुमारी चवला
मुख्य खान अधिकारी
भू-विज्ञान विभाग
उपरो लखनऊ

PRAYAGRAJ (U.P.) with / condition vide letter

No.../63.4.../MP/16 dated.10.01.2019

PREPARED BY**PANKAJ PANDE****DIRECTOR**

REGISTRATION NO.RQP/UPDGM/008/2019

VALID UPTO-13.01.2024

/TRUE COPY/

BANK A/C PAYEE ONLY NOT NEGOTIABLE **MANAGER'S CHEQUE** VALID FOR 3 MONTHS ONLY

18042018

Pay *****REGIONAL OFFICER UP POLLUTION CONTROL BOARD***** Or Order
 अदा करे या उनके आदेश पर
 Rupees ONE LAKH TEN THOUSAND ONLY.
 रुपये

FC HDFC BANK LTD.
 CIVIL LINES ALLAHABAD
 ALLAHABAD - 211001
 REF. No. 022612040030

₹ 1,10,000.00
 For HDFC BANK LTD.
 AUTHORIZED SIGNATORIES
 Please sign above

॥038225॥ 211240002: 999989॥ 12

HDFC BANK A/C PAYEE ONLY NOT NEGOTIABLE **MANAGER'S CHEQUE** VALID FOR 3 MONTHS ONLY

18042018

Pay *****REGIONAL OFFICER UP POLLUTION CONTROL BOARD***** Or Order
 अदा करे या उनके आदेश पर
 Rupees ONE LAKH TEN THOUSAND ONLY.
 रुपये

FC HDFC BANK LTD.
 CIVIL LINES ALLAHABAD
 ALLAHABAD - 211001
 REF. No. 022612040031

₹ 1,10,000.00
 For HDFC BANK LTD.
 AUTHORIZED SIGNATORIES
 Please sign above

॥038226॥ 211240002: 999989॥ 12

/TRUE COPY/

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ANNEXURE, R-6

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
23722/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2018

Dated: 20/05/2018

To,

Shri NIRMAL RANI CHAWLA
M/s SMT NIRMAL RANI CHAWLA (SILICA SAND MINING)
BANKIPUR, CHHATAHRA, GURETHA, BARA, ALLAHABAD
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. SMT NIRMAL RANI CHAWLA (SILICA SAND MINING)

Reference Application No. 1719810

Dated : 20/05/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SMT NIRMAL RANI CHAWLA (SILICA SAND MINING). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 30/04/2018 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2018.05.20 10:05:20 +05'30'
Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Allahabad with the direction to send the compliance report of consent conditions on quarterly basis.

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2018.05.20 10:05:33 +05'30'
Chief Environmental Officer (circle-2)

40

U.P. Pollution Control Board

Dated : 20/05/2018

. CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica sand mining- 60000 Ton/year..
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust Emission during manual mining, transportation and loading/unloading of silica sand.	-	-	Particulate Matter	For controlling dust, water sprinkler system & green belt.

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Quantity of Emission	Ambient Air Quality Standard- PM10- 100 microgram/m3, PM2.5-60 microgram/m3, SO2- 80 microgram/m3, NO2-80 microgram/m3

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This consent is valid for 60000 Ton/Year silica sand mining.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter dated 08-07-2014 and submit its compliance report to UPPCB.
3. Mining unit shall make water sprinkling arrangement through tankers for dust suppression at different sources of dust emissions during mining, transportation, loading/unloading of silica sand.
4. Mining unit shall make proper arrangement for Ambient air monitoring in mining area. Ambient air quality monitoring report shall be submitted on quarterly basis to the Board.
5. All trucks, tractors etc used for transportation purpose of silica sand shall be covered by canvas sheet to prevent dust emission.
6. Water shall be sprayed after loading activity (if sand collected could be dry condition) in transportation of silica sand.
7. The dust suppression measures like water spraying shall be done on the haul roads and working areas regularly for effective dust suppression.
8. Mining unit shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
9. Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place.
10. Mining unit develop green belt with the consultation of Forest department.
11. Mining unit shall comply with the relevant provisions of Environmental Laws.
12. Mining unit shall abide by directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection of safe guard of environment from time to time
13. Mining unit shall comply with the provisions of Environment (Protection) Act 1986.
14. In case of closure directions under section-5 of E(P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2018.05.20 10:05:53 +05'30'
Chief Environmental Officer (circle-2)

/TRUE COPY/

42
CONSENT TO OPERATE

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
86884/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2020

Dated : 29/03/2020

To ,

Shri SMT NIRMAL RANI CHAWLA
M/s SMT NIRMAL RANI CHAWLA (SILICA SAND MINING)
BANKIPUR, CHHATAHARA, GURETHA, BARA, PRAYAGRAJ
ALLAHABADSub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. SMT NIRMAL RANI CHAWLA (SILICA SAND MINING)

Reference Application No. 7514793

Dated : 29/03/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SMT NIRMAL RANI CHAWLA (SILICA SAND MINING). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Pramod Kumar
Agarwal
Chief Environmental Officer (circle-2)Digitally signed by Pramod
Kumar Agarwal
Date: 2020.04.02 15:00:33 +0530'Enclosed : As above
(condition of consent):Copy to: Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO
conditions on quarterly basis.Pramod Kumar
Agarwal
Chief Environmental Officer (circle-2)Digitally signed by Pramod Kumar Agarwal
Date: 2020.04.02 15:00:34 +0530'

U.P. Pollution Control Board

Dated : 29/03/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica Sand-60000 Ton/Year. ✓
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust emission during manual mining, transportation and loading/unloading of Silica Sand.	-		Particulate Matter	For controlling dust, water sprinkling system and Green Belt.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Quantity of Emission	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This consent is valid for production of Silica Sand-60000 Ton/Year by opencast and manual mining in 48.86 hectare leased area at village-BANKIPUR, CHHATAHARA, GURETHA, Tehsil-BARA, District-PRAYAGRAJ.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter No: 715/Parya/SEAC/654/2011/TA(M) dated 08-07-2014 and submit its compliance report to UPPCB.
3. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of silica sand.
4. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
5. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
6. All trucks, tractors used in transportation of silica sand shall be covered by canvas sheet to prevent dust emission.
7. Water will be sprayed after loading activity (if sand collected could be dry condition)
8. The dust suppression measures like water spraying will be done on the haul roads and working areas.
9. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
10. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
11. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
12. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
13. Consent fees if revised, shall be payable by industry from the date of its applicability.
14. Industry shall comply with the relevant provisions of Environmental Laws.
15. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
 Digitally signed by Pramod Kumar
 Pramod Kumar Agarwal
 Chief Environmental Officer (circle-2)

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U.P. Pollution Control Board

CONSENT ORDER

Dated : 02/04/2020

Ref No. -
86885/U.P.PCB/Allahabad(U.P.PCBRO)/CTO/wate
r/ALLAHABAD/2020

To ,

Shri SMT NIRMAL RANI CHAWLA
M/s SMT NIRMAL RANI CHAWLA (SILICA SAND MINING)
BANKIPUR, CHHATAHARA, GURETHA, BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SMT NIRMAL RANI CHAWLA (SILICA SAND MINING)

Reference Application No :7514847

Dated :02/04/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SMT NIRMAL RANI CHAWLA (SILICA SAND MINING) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Pramod Kumar

Digitally signed by Pramod

Kumar Agarwal

Agarwal

Chief Environmental Officer (circle-2)

Enclosed : As above

(condition of consent):

Copy to: Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

Pramod Kumar

Digitally signed by Pramod

Kumar Agarwal

Agarwal

Chief Environmental Officer (circle-2)

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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SMT NIRMAL RANI CHAWLA (SILICA SAND MINING) vide

Consent Order No. 7514847/ Water

Dated : 02/04/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica Sand-60000 Ton/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

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1. This consent is valid for production of Silica Sand-60000 Ton/Year by opencast and manual mining in 48.86 hectare leased area at village-BANKIPUR, CHHATAHARA, GURETHA, Tehsil-BARA, District-PRAYAGRAJ.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter No. 715/Parya/SEAC/654/2011/TA(M) dated 08-07-2014 and submit its compliance report to UPPCB.
3. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
4. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of silica sand.
5. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
6. The domestic effluent shall be treated through septic tank/soak pit. Industry shall maintain ZLD.
7. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
8. Washing process of minerals shall not be permitted.
9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
11. Consent fees if revised, shall be payable by industry from the date of its applicability.
12. Industry shall comply with the relevant provisions of Environmental Laws.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
 Pramod Kumar
 Digitally signed by Pramod
 Kumar Agarwal
 Date: 2023.03.16 09:11:45:32
 Agarwal Chief Environmental Officer (circle-2)

/TRUE COPY/



Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

171681/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2022

Date: 15/01/2023

To,

M/s

SMT NIRMAL RANI CHAWLA (SILICA SAND MINING)

BANKIPUR, CHHATAHARA, GURETHA, BARA, PRAYAGRAJ

Application Id- 18883104

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SMT NIRMAL RANI CHAWLA (SILICA SAND MINING) located at BANKIPUR, CHHATAHARA, GURETHA, BARA, PRAYAGRAJ. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SMT NIRMAL RANI CHAWLA (SILICA SAND MINING) granted for the period from 01/01/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Silica Sand	60000 ✓	Metric Tonnes/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Silica Sand.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leg	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

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1. This consent is valid for production capacity Silica Sand- 60000 Ton/Year, by opencast and manual mining in 48.86 hectare leased area at Village-BANKIPUR, CHHATAHARA, GURETHA, TehsilBARA, District-PRAYAGRAJ.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 715/Parya/SEAC/654/2011/TA(M) dated 08-07-2014 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Silica Sand.
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Silica Sand shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Silica Sand collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA
SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2023.01.15 19:35:25
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2023.01.15 19:35:36 +05'30'

Chief Environmental Officer (circle-2)

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

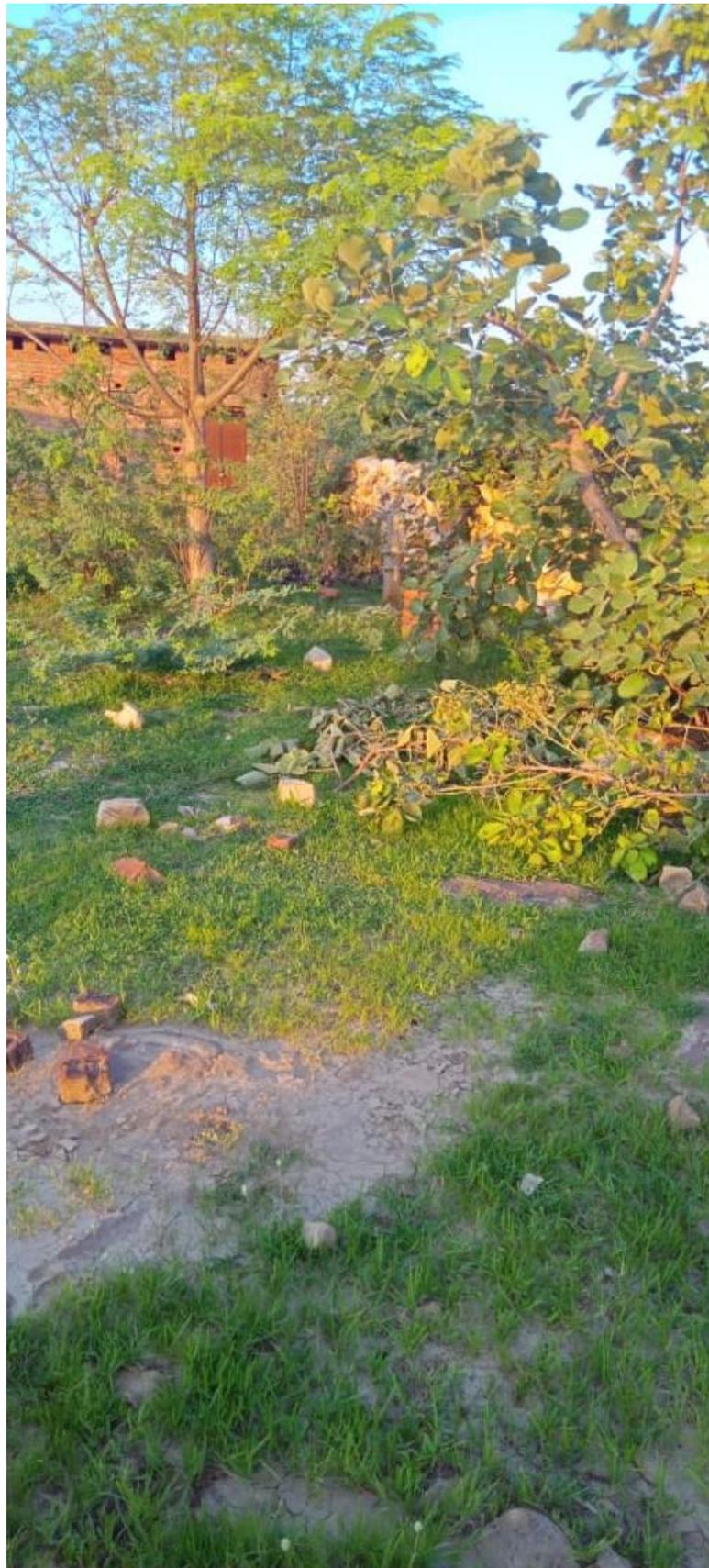
1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

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Tax Invoice

Narain Das Harsh Gupta 173/153 K.L. Kydganj Prayagraj GSTIN/UIN: 09AATFN1254E1Z4 State Name : Uttar Pradesh, Code : 09	Invoice No.	Dated
	143	8-Sep-22
Consignee (Ship to) New Triveni Minerals 11-Church Lane, Allahabad GSTIN/UIN : 09AEHPC4528E1ZR State Name : Uttar Pradesh, Code : 09	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
Buyer (Bill to) New Triveni Minerals 11-Church Lane, Allahabad GSTIN/UIN : 09AEHPC4528E1ZR State Name : Uttar Pradesh, Code : 09	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Gum Boot	6401	30.00 PCS	135.00	PCS	4,050.00
2	Hand Gloves	4015	48.00 PCS	60.00	PCS	2,880.00
3	Reflective Jacket	6114	50.00 PCS	60.00	PCS	3,000.00
4	Helmet	6506	50.00 PCS	65.00	PCS	3,250.00
5	Dust Mask	6307	100.00 PCS	6.00	PCS	600.00
						13,780.00
	Output CGST @2.5%			2.50	%	173.25
	Output SGST @2.5%			2.50	%	173.25
	OUTPUT CGST @9%			9	%	616.50
	OUTPUT SGST @9%			9	%	616.50

continued to page number 2

This is a Computer Generated Invoice

paid on 08/09/2022

Tax Invoice (Page 2)

Narain Das Harsh Gupta 173/153 K.L. Kydganj Prayagraj GSTIN/UIN: 09AATFN1254E1Z4 State Name : Uttar Pradesh, Code : 09		Invoice No. 143	Dated 8-Sep-22	
Consignee (Ship to) New Triveni Minerals 11-Church Lane, Allahabad GSTIN/UIN : 09AEHPC4528E1ZR State Name : Uttar Pradesh, Code : 09		Delivery Note	Mode/Terms of Payment	
Buyer (Bill to) New Triveni Minerals 11-Church Lane, Allahabad GSTIN/UIN : 09AEHPC4528E1ZR State Name : Uttar Pradesh, Code : 09		Reference No. & Date.	Other References	
		Buyer's Order No.	Dated	
		Dispatch Doc No.	Delivery Note Date	
		Dispatched through	Destination	
		Terms of Delivery		

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
	Round Off					0.50
Total			278.00 PCS			₹ 15,360.00

Amount Chargeable (in words) E. & O.E
INR Fifteen Thousand Three Hundred Sixty Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
6401	4,050.00	2.50%	101.25	2.50%	101.25	202.50
4015	2,880.00	2.50%	72.00	2.50%	72.00	144.00
6114	3,000.00	9%	270.00	9%	270.00	540.00
6506	3,250.00	9%	292.50	9%	292.50	585.00
6307	600.00	9%	54.00	9%	54.00	108.00
Total			789.75		789.75	1,579.50

Tax Amount (in words) : **INR One Thousand Five Hundred Seventy Nine and Fifty paise Only**

Company's Bank Details
A/c Holder's Name : **Narain Das Harsh Gupta**
Bank Name : **Bank of Baroda**
A/c No. : **1352020000740**
Branch & IFS Code : **Kydganj & BARB0KYDGAN**
SWIFT Code : _____

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for Narain Das Harsh Gupta
Authorised Signatory

This is a Computer Generated Invoice

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GROUND WATER DEPARTMENT
(Namani Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR
BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC021867

VALID FROM 08/06/2022 TO 07/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000263

Name of the Owner	NIRMAL RANI CHAWLA	Company Name	NEW TRIVENI MINERALS
Designation पद	PROPRIETOR	कंपनी का नाम	MINERALS
Company Address कंपनी का पता	LAKHANPUR, BARA, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	LAKHANPUR, BARA, PRAYAGRAJ	Application Form Serial No.	PGRJ0422NIN0046
Date of Submission	10/04/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	SHANKARGARH
Plot No./Khasra No.	LAKHANPUR, BARA, PRAYAGRAJ	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/12/2019	Depth of the Well (In meter)	70.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	5.00
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	Rate of Withdrawal (m ³ /hr.)	2.00
Operational Device	Diesel Engine		
Date of Energization (In Case of Electric Pump)			
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	2.00	Maximum Allowable Running Hours Per Day:	12.00

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Maximum Allowable
Annual Extraction of
Ground Water: 8400

Recharge Required 4200.00

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<http://upgdonline.in/apps/ApplicationForm/DownloadRegCertifi>

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 4200.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and

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<http://upgwdonline.in/apps/ApplicationForm/DownloadRegCertif>

for its validation.

- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars & information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :23/08/2022

Place:Prayagraj

This certificate is electronically generated and does not require digital signature

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IN THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 293 OF 2022

VAKALATNAMA

IN THE MATTER OF:

Devidas Khatri

...Applicant

Versus

Union of India & others

...Respondents

KNOW ALL to whom these present shall come that I/We Nirmal Rami chawla the above named Respondent do hereby appoint Muresh Kumar, Adv. hereinafter called the advocate(s) to be my/our Advocate in the above noted case and authorize him :- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf. And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

Dated this 11 day of Jan 2022

Accepted, identified and satisfied about the due execution of the Vakalatnama

M. Kumar
Advocate 9/11/27/2005

Nirmal chawla

Applicant/ Respondent

Memo Of Appearance

To
The Registrar
National Green Tribunal
New Delhi

Sir,
Please enter my appearance for the above named Petitioners/Plaintiff(s)/Appellant(s)/Respondent(s)/Defendant(s)/Caveator(s) Intervener(s) in the above mentioned Petition/Appeal/Suit/Reference.

Thanking you,

Dated: 18.01.24M. Kumar Yours Sincerely,MUKESH KUMAR
Advocate

70, Sudershan Apt.
C.P. Extension
Patparganj, Delhi
Mob. 8800424215

Email:- MKCHAUHANLAWYER@YAHOO.CO.IN

